## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA UNSTARRED QUESTION NO. 1464 TO BE ANSWERED ON 25<sup>th</sup> JULY, 2017

#### MAKING PDS TRANSPARENT

### 1464. SHRI RAJESHBHAI CHUDASAMA: SHRI CHANDU LAL SAHU:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Union Government has taken several steps during the last three years to make Public Distribution System (PDS) transparent and consumer friendly, if so, the details and the outcome thereof;
- (b) whether the Union Government has fixed any target to ensure PDS leakage proof and if so, the details thereof along with the progress made in this regard so far;
- (c) whether any technology upgradation has been undertaken by the Government to reduce the leakage in the distribution of foodgrains, if so, the details thereof;
- (d) the steps the Government has taken based on the recommendations of the Shanta Kumar Committee report on improving efficiency of FCI; and
- (e) the steps taken to improve the quality check of the foodgrains procured by FCI?

#### ANSWER

## MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) to (c) For effective implementation of Public Distribution System (PDS), Government is implementing of a scheme on "End-to-end Computerization of Targeted Public Distribution System (TPDS) Operations". The component-I of the scheme comprises digitization of ration cards/beneficiary and other databases, online allocation, computerization of supply-chain management, setting up of transparency portal and grievance redressal mechanisms. Besides, Central Govt. has also asked States/UTs to opt for any of the two models of Direct Benefit Transfer - Cash transfer of food subsidy into the bank account of beneficiaries or Fair Price Shop (FPS) automation, which involves installation of Point of Sale (PoS) device at FPS, for authentication of beneficiaries and electronic capturing of transactions. The cash transfer of food subsidy is being implemented in 3 UTs namely Chandigarh, Puducherry w.e.f. 1-9-2015 and partially in Dadra & Nagar Haveli w.e.f. 1-3-2016. So far, more than 2,45,706 FPSs are automated across the country. A Statement showing the progress made under 'End-to-end Computerisation of TPDS Operations' is at Annexure-I.

- (d): The steps taken by the Government of India on the recommendation of the Shanta Kumar Committee (HLC) is at Annexure-II.
- (e): Instructions are issued from time to time to State Governments and FCI as summarised below:-
  - I. Only good quality foodgrains free from insect infestation and conforming to Food Safety Standards are to be issued under TPDS and other welfare schemes.
  - II. Ample opportunities are to be provided to the officials of the State/UT Governments to inspect the stocks prior to lifting from FCI godowns. States/UTs may ensure that officers not below the rank of Inspector are deputed for inspection of the foodgrains before their lifting from FCI godowns.
  - III. The samples from the stocks to be issued to States/UTs under TPDS and other welfare schemes are to be drawn jointly and sealed by the officers of the State Governments and FCI for displaying them at the counter of Fair Price Shops for the benefit of consumers. A duplicate sealed sample is to be kept with concerned FCI depots / godowns for any future reference. In case the State agencies are taking delivery from FCI and thereafter delivering the same to the FPS dealers, they should also follow the same procedure as is being followed by FCI for issuing the jointly sealed samples.
  - IV. Type sealed samples should be displayed by the FPS dealers in their shops, so that the ration card holders /consumers may check the quality of foodgrain supplied to them. FPS dealers should also maintain a complaint register to enable the consumers to lodge their complaints / opinions, in case the quality of foodgrains issued is not of proper quality standards.
  - V. State/UT Governments to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications. For this purpose, all required measures are to be taken for scientific storage of foodgrains so that there is no deterioration in their quality at any stage till they are delivered to the ration card holders /consumers.
  - VI. Where decentralized procurement is in operation, State Government should follow the same procedure of inspection of foodgrain stocks and joint sealed sampling to ensure that the quality of foodgrains issued under TPDS and other welfare schemes meet the desired standards under the Food Safety Standards Act.

#### **ANNEXURE-I**

## ANNEX REFERRED TO IN REPLY TO PARTS (a) to (c) OF UNSTARRED QUESTION NO 1464 TO BE ANSWERED ON $25^{\text{TH}}$ JULY, 2017 IN LOK SABHA.

#### Status of End-to-End Computerization of PDS Operations

(as on 18.07.2017)

SI.	States/UTs	Digitization of Ration Cards	Aadhaar Seeding in RCs	Online Allocation of Foodgrains	Computerization of Supply-chain Management	Transparency Portal	Online Grievance Redressal	Toll Free Helpline Numbers	Operational ePoS
1	Andhra Pradesh	100%	100%	Implemented	Implemented	Yes	Yes	Yes	28,643
2	A& N Islands	100%	100%	Implemented	Implemented	Yes	Yes	Yes	373
3	Arunachal Pradesh	100%	45%	-	-	Yes	-	Yes	0
4	Assam	100%	0%	Implemented	-	Yes	Yes	Yes	0
5	Bihar	100%	69%	Implemented	Implemented	Yes	Yes	Yes	59
6	Chandigarh	100%	100%	NA	NA	Yes	Yes	Yes	0
7	Chhattisgarh	100%	98%	Implemented	Implemented	Yes	Yes	Yes	12,176
8	D& N Haveli	100%	96%	Implemented	Implemented	Yes	Yes	Yes	62
9	Daman & Diu	100%	100%	Implemented	Implemented	Yes	Yes	Yes	51
10	Delhi	100%	100%	Implemented	Implemented	Yes	Yes	Yes	17
11	Goa	100%	91%	Implemented	Implemented	Yes	Yes	Yes	42
12	Gujarat	100%	95%	Implemented	Implemented	Yes	Yes	Yes	17,197
13	Haryana	100%	86%	Implemented	Implemented	Yes	Yes	Yes	9,507
14	Himachal Pradesh	100%	91%	Implemented	Implemented	Yes	Yes	Yes	4,176
15	Jammu and Kashmir	100%	45%	Up to TSOs	-	Yes	-	Yes	0
16	Jharkhand	100%	97%	Implemented	Implemented	Yes	Yes	Yes	23,115
17	Karnataka	100%	100%	Implemented	Implemented	Yes	Yes	Yes	6,336
18	Kerala	100%	98%	Implemented	-	Yes	Yes	Yes	0
19	Lakshadweep	100%	98%	-	NA	Yes	Yes	Yes	0
20	Madhya Pradesh	100%	91%	Implemented	Implemented	Yes	Yes	Yes	22,401
21	Maharashtra	100%	87%	Implemented	Implemented	Yes	Yes	Yes	41,085
22	Manipur	100%	22%	Partial	-	Yes	Yes	Yes	0
23	Meghalaya	100%	0%	-	-	Yes	Yes	Yes	0
24	Mizoram	100%	45%	Implemented	-	Yes	Yes	Yes	0
25	Nagaland	100%	7%	-	-	Yes	Yes	Yes	0
26	Odisha	100%	88%	Implemented	Implemented	Yes	Yes	Yes	13,305
27	Puducherry	100%	100%	NA	NA	Yes	Yes	Yes	0
28	Punjab	100%	97%	Implemented	-	Yes	Yes	Yes	0
29	Rajasthan	100%	95%	Implemented	-	Yes	Yes	Yes	25,617
30	Sikkim	100%	82%	Implemented	-	Yes	Yes	Yes	20
31	Tamil Nadu	100%	100%	Implemented	Implemented	Yes	Yes	Yes	34,773
32	Telangana	100%	100%	Implemented	Implemented	Yes	Yes	Yes	4,464
33	Tripura	100%	98%	Implemented	Implemented	Yes	Yes	Yes	25
34	Uttar Pradesh	100%	77%	Implemented	-	Yes	Yes	Yes	2,254
35	Uttarakhand	100%	90%	Implemented	-	Yes	Yes	Yes	8
36	West Bengal	100%	62%	Implemented	Implemented	Yes	Yes	Yes	0
		100%	78.67%	30	20	36	34	36	2,45,706

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#### ANNEXURE-II ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE UNSTARRED QUESTION NO. 1464 FOR ANSWER ON 25.07.2017 IN THE LOK SABHA

### **Major Recommendations of High Level Committee and Action Taken thereon**

SI. No.	Recommendations	Action Taken
1.	FCI to hand over all procurement operations of wheat, paddy and rice to states that have gained sufficient experience in this regard and have created reasonable infrastructure for procurement. These States are Andhra Pradesh, Chhattisgarh, Haryana, Madhya Pradesh, Odisha and Punjab.	FCI has already handed over procurement operation to State Governments in Andhra Pradesh, Chhattisgarh, Odisha and Madhya Pradesh fully. FCI is participating in procurement operations in Punjab and Haryana on the request of concerned State Governments.
2.	FCI will accept only the surplus (after deducting the needs of the states under NFSA) from these state govts. (not millers) to be moved to deficit states.	For Decentralized Procurement (DCP) States only surplus food grains are accepted by FCI.
3.	FCI should move on to help those states where farmers suffer from distress sales at prices much below MSP, and which are dominated by small holdings, like Eastern Uttar Pradesh, Bihar, West Bengal, Assam etc.	LMT rice was procured in comparison to 53.65LMT rice procured during KMS 14-15. During ongoing KMS 2016-17, 65.83
4	DFPD/ FCI at the Centre should enter into an agreement with states before every procurement season regarding costing norms and basic rules for procurement.	·
5	In case of any bonus being given by State on top of MSP, Centre will not accept grains under the central pool beyond the quantity needed by the state for its own PDS/ OWS.	This has been implemented.
6	The statutory levies including commissions need to be brought down uniformly.	The Ministry of Finance has been requested that all State taxes, cess and other charges are subsumed in GST for foodgrain so as to increase the efficiencies of procurement operation and its subsequent movement and sale.

7	Quality checks in procurement have to be adhered to, with the help of mechanized processes of	•			
	quality checking.	15 computerized rice analyzers have been installed in 15 selected depots for undertaking rice analysis for KMS 2016-17, as pilot project.			
8	Levy on rice millers be done away with.	This has been implemented.			
9	Negotiable warehouse receipt system (NWRs) should be taken up on priority and scaled up quickly through the Warehousing Development and Regulatory Authority	Government has approved a transformation plan for WDRA to streamline its functions and to increase the use of NWRs. As part of the transformation plan, the rules for registration of warehouses has been amended and notified in order to simplify the registration process.			
10	Currently, MSPs are announced for 23 commodities, HLC recommends that pulses and oilseeds deserve priority and Gol must provide better price support operations for them.	In KMS 2016-17, FCI has procured 64737.25MT of Moong, 18234.68 MT of Urad and 175299.03 MT of Tur.			
11	FCI should outsource its stocking operations to various agencies.	Instructions to hire CWC/SWC godowns as per existing procedures and to hire godowns through tendering process wherever there is shortfall have been issued.			
12	India needs more bulk handling facilities a Silo capacity of about 100 LMT (together for wheat and rice) should be created in the next 3-5 years.	Govt. of India has approved Action			

13 Covered and plinth (CAP) storage should be gradually phased out with no grain stocks remaining in CAP for more than 3 months. Silo bag technology and conventional storages where ever possible should replace CAP.

As per the recommendations of HLC, the hired CAP capacity of 1.94 LMT was dehired. No stock has been stored in CAP in consuming Regions.

Each State, especially the deficit 14 ones in difficult terrain (like hilly areas of North-East, Jammu and Kashmir etc), must have storage of grains for at least three months of their consumption requirement.

Existing storage capacity in NE Zone is 5.47 LMT, which is adequate to store 3 months requirements. Construction works for 16,910 MT are in progress under Plan Scheme and 25,000 MT under PEG scheme.

Total covered storage capacity with FCI in J&K is 2.45 LMT (Owned 1.03 LMT and Hired 1.42 LMT) which is sufficient to requirement. 3 month's average monthly allocation in J&K is 0.64 lakh MT.

HLC observed huge disparity in wages of various kind of labour engaged by FCI. force happens because of the incentive system in notified depots, and widely used proxy labour. This must be fixed, either by denotifying these depots, or handing them over to states or private sector on service contracts, and by fixing a maximum limit on the incentives per person that will not allow him to work for more than say 1.25 times the work agreed with him. These depots should be put on priority for mechanization so that reliance on departmental labour reduces.

> HLC recommends that the condition of contract labour, which works the hardest and are the largest in number, should be improved by giving them better facilities.

- Ministry of Labour & **Employment** however issued notification dated 226 **FCI** 06.07.2016 exempting depots/railheads/godowns from the applicability of earlier notification for a period of 2 years
- Consequent Exemption upon Notification, FCI pooled/ repositioned of 9462 Labourers, out of which 9193 labourers have already repositioned.
- recommendation capping The of incentive could not be accepted on grounds that it would lead to delay in unloading at the railheads.
- However in pursuance to the award passed by CGIT, Karkardooma, Delhi 05.07.2016. the datum on departmental labour has been revised from 105 Bags per worker per day to 135 Bags per worker per day which has resulted in reduction of incentive to about 30%.
- As such there is likely saving of approx. Rs. 200 Crs. per annum after implementation of revised datum.
- 30 no's of prototype set of Machines (Bag stacker) comprising of flat belt conveyor and MS stacker were set up at 27 depots across the country on

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16	To liquidate stocks in OMSS or in	<ul> <li>pilot basis. Trial found not successful.</li> <li>Bulk storage &amp; movement of Food grains has been included in the action plan which indirectly emphasizes the mechanical handling of food grains and will thus reduce the labour dependency and requirement.</li> <li>Nodal Officers have also been nominated to ensure better facilities and adequate welfare provisions like EPF, Minimum Wages, ESI, Workmen Compensation etc. and facilities like canteen/restrooms, urinals, and drinking water facilities.</li> </ul>
16	To liquidate stocks in OMSS or in export markets, whenever stocks go beyond the buffer stock norms.	Excess stock is disposed through e-auction under OMSS (D).
17.	End to end computerization of TPDS	Details are at Annexure-I
18	Targeted beneficiaries under NFSA or TPDS are given 6 months ration immediately after the procurement season ends.	Instructions allowing the state to lift 6 months allotment at a time have been issued.
19.	Gradual introduction of cash transfer.	Cash transfer for foodgrains has been implemented in three UT i.e. Chandigarh, Puducherry and Dadra & Nagar Haveli (in Urban areas).

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